# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

# (Sixteenth Lok Sabha)

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#### TWENTY-NINTH REPORT

(*Presented on 3.2.2017*)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-Ninth Report.

- 2. The Committee met on 31 January, 2017 for-
  - I. Examination of four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri P. Karunakaran, Rajeev Satav and Md. Badarudozza Khan, M.Ps.

#### **Examination of the Constitution (Amendment) Bills**

- 3. The Committee examined the following four Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2017 (<u>Insertion of new article 220A</u>) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to insert a new article 220A in the Constitution with a view to provide that the Chief Justice or any other Judge of a High Court shall not be eligible for further office either under the Government of India or under the Government of any State or in any Public Sector Undertaking after he has ceased to hold his office.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2017 (<u>Amendment of the Seventh Schedule</u>) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to insert a new entry 41A in the State List of the Seventh Schedule relating to the "services of the institutions of self-government and constitution of the Service Selection Board" to conduct examinations/ interviews for appointment to services of the institutions of self-government in the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2017 (<u>Amendment of articles 217 and 224</u>) by Shrimati Meenakashi Lekhi, M.P.

The Bill seeks to amend the Constitution with a view to increase the age of retirement of Judges of the High Courts from sixty-two years to sixty-five years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2017 (<u>Amendment of article 253</u>) by Adv. Joice George, M.P.

The Bill seeks to amend article 253 of the Constitution with a view to provide that if any treaty, agreement or convention entered into by India with any other country or multilateral organization affects the interests of one or more States of India, such treaty, agreement or convention shall be implemented only if it is ratified by the legislatures of affected States by passing of resolutions to that effect.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:-
- (i) Resolution by Shri P. Karunakaran regarding 2 hours measures to improve the condition of tracks and coaches of railway and provide safety and security to passengers.
- (ii) Resolution by Shri Rajeev Satav regarding 2 hours measures to prevent suicide by farmers.
- (iii) Resolution by Shri Md. Badaruddoza Khan 2 hours regarding steps to control the rise of prices of petroleum products.

# Recommendations

- 5. The Committee recommend that-
  - (i) Shrimati Meenakashi Lekhi and Adv. Joice George, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (4) of paragraph 3 above; and
  - the allocation of time to three resolutions, as shown in paragraph 4 (ii) above, be agreed to by the House.

NEW DELHI;

31 January, 2017

10 Magha, 1938 (Saka)

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.